

Sr. No.	Name of Creditor	Amount Claimed			Amount Admitted				Amount under verification	Secured/Unsecured/Related Party	Security Interest	Remarks	Percentage Holding
		Principle Amount Claimed (a)	Interest Amount Claimed (b)	Any Other Amounts/Charges Claimed (c)	Total Amount Claimed (d)=(a)+(b)+(c)	Principle Amount Admitted (e)	Interest Amount Admitted (f)	Any Other Amounts/Charges Admitted (g)					
1	Luhariwala Finance and Investment Private Limited	1,06,88,223	80,83,201	-	1,86,11,424	1,06,88,223	80,83,201	-	1,86,11,424	Secured	The following shares are pledged. 1. Quoted equity shares: 5,96,798 2. Unquoted equity shares: 3,18,700	<p>The Corporate Debtor had availed a loan of ₹1,10,00,000/- from Luhariwala Finance and Investment Pvt. Ltd. on 04.05.2021, secured by a share pledge agreement dated 13.05.2021. The loan tenure was 40 months at 15% p.a., with an additional 2% p.a. interest for defaults. After paying ₹13,87,204/- for 4 EMIs, the corporate debtor defaulted on 07.09.2021 and continued defaulting.</p> <p>A demand notice dated 01.03.2023 for ₹62,42,418/- was issued but remained unpaid. In response dated 08.03.2023 the Corporate Debtor proposed for restructuring of loan account.</p> <p>As the terms and the proposal made by M/s Navyug Telefilms Pvt. Ltd. were not reasonable therefore LPN rejected proposal.</p>	100%